

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 465/TT/2020**

- Subject** : Petition for revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for 3 nos. of assets associated with Teesta (Stage-V) HEP in Eastern Region.
- Date of Hearing** : 6.4.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Bihar State Power Corporation Holding Company Ltd. (BSPHCL) and 5 others
- Parties Present** : Shri S. S. Raju, PGCIL  
Shri B. Dash, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri A. K. Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant petition is filed for the revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for the following assets:

Asset-I: combined assets of Ckt-I & Ckt-II (Asset-II) of 400 kV Teesta (Stage-V) Siliguri Transmission Line;

Asset-II: 315 MVA400/220 kV ICT-II at Baripada Sub-station along with associated bays; and

Asset-III: Shifting of 50 MVAR Reactor from Rengali to Baripada under Transmission System associated with Teesta (Stage-V) HEP in Eastern Region.

3. He submitted no additional capital expenditure has been claimed during 2014-19 and 2019-24 tariff periods and the capital cost has been claimed based on the capital cost approved in the earlier order in respect of the instant assets. No reply has been received



from any of the Respondents. The information sought through Technical Validation letter has been filed vide affidavit dated 17.3.2021.

4. Upon hearing the representative of the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

